

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'Friday A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 3978/Del/2019  
Asstt. Year 2009-10

Vinit Kumar, C/O Prem Rajpal Advocate, New Elite Cinema, Opp. SBI Railway Road, Hisar Haryana Pin 125001 PAN AZHPK7926R		ITO, Ward-05 New Delhi.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Saras Kumar, Senior DR.
Date of Hearing	28/08/2020
Date of pronouncement	28/08/2020

**ORDER**

**PER G.S. PANNU, VP:**

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A), Hisar dated 29<sup>th</sup> March, 2019.

2. Nobody appeared on behalf of the assessee before us at the time of the Virtual Hearing. Vide letter dated 15<sup>th</sup> August, 2020, the assessee has requested for withdrawal of the appeal filed by it and stated that it has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
  
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
  
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28<sup>th</sup> August, 2020.

Sd/-

Sd/-

**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

**(G.S. PANNU)**  
**VICE PRESIDENT**

Dated: 28/08/2020

GS

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi